

**IN THE NATIONAL COMPANY LAW TRIBUNAL
“CHANDIGARH BENCH, CHANDIGARH”
(Exercising powers of Adjudicating Authority under
the Insolvency and Bankruptcy Code, 2016)**

CP (IB) No. 50/Chd/Pb/2019

**Under Section 9 of the
Insolvency and Bankruptcy
Code, 2016.**

In the matter of :

M/s Om Metals

having its registered office at
Village Pabhat,
Near Khushal Enclave, Om Nagar,
Zirakpur, Punjab-140603

...Petitioner-Operational Creditor

Versus

Kudos Chemie Limited

having its registered office at
Village Kuranwala, Barwala Road
Tehsil Dera Bassi, Patiala, Punjab

...Respondent/Corporate Debtor

Order delivered on: 19.07.2019

**Coram: Hon'ble Mr. M.K. Shrawat, Member (Judicial)
Hon'ble Mr. Pradeep R. Sethi, Member (Technical)**

For the Petitioner : 1). Mr. Yash Pal Gupta, Advocate

Per: M.K. Shrawat, Member (Judicial)

ORDER

In this case CIRP proceedings have already been commenced in respect of Kudos Chemie Limited (Corporate Debtor) in CP (IB) No. 277/Chd/Pb/2018, therefore, this petition under Section 9 of the Code has become redundant.

The petitioner is at liberty to lodge its claim before the Resolution Professional appointed in the case of the Corporate Debtor.

Sd/-
(Pradeep R. Sethi)
Member (Technical)

Sd/-
(M.K. Shrawat)
Member (Judicial)

July 19, 2019
Yashpal